

(d) if so, the details thereof; and

(e) the manner in which the Central Government will ensure implementation of NCW provisions effectively in the States and Union Territories?

THE MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH): (a) to (d) National Commission for Women (NCW) suggested amendments to Dowry Prohibition Act, 1961, Indecent Representation of Women (Prohibition) Act, 1986 & National Commission for Women Act, 1990 to strengthen them which are under consideration of the Government.

(e) NCW is vested with adequate powers under NCW Act, 1990 to carry out its mandate.

Gender budgeting

1969. SHRI BHAGAT SINGH KOSHYARI: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) whether Government has any renewed plans for the gender budgeting in the coming fiscal year; and

(b) the details of progress in process of gender budgeting during the last three years?

THE MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH): (a) and (b) The Government continued its efforts to institutionalise the process of Gender Budgeting through its current activities, both at the Centre and State, with the objective of building a gender perspective in the planning and budgetary process.

The Government has made considerable progress in the field of Gender Budgeting, 56 Ministries/Departments have set up Gender Budgeting Cells; budgetary allocation as reflected in the Gender Budget Statement has increased from 4.58% in 2007-08 to 5.57% in 2009-10; trainings have been organized for different stakeholders both at the Centre and State Level for strengthening of the Gender Budgeting exercise; and a Gender Budgeting Handbook and a Training Manual has been prepared for central Government Ministries and Departments.

Advertisement containing Pakistani army officer

1970. SHRI JAI PRAKASH NARAYAN SINGH: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) whether it is a fact that the Ministry has flouted advertisement policy in an advertisement featuring a former Air Chief of Pakistan;

(b) if so, the details of defying directives from Cabinet Secretariat and violation of advertisement policy of Directorate of Audio Visual Publicity (DAVP);

(c) the amount spent on preparation of art-work and release of advertisements of newspapers, separately with the names of advertisement agency and newspapers to whom advertisement was released; and

(d) whether any enquiry has been ordered and if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH): (a) to (d) The Ministry of Women and Child Development had released four half page advertisements in 'The Times of India' - Delhi Edition on the occasion of National Girl Child Day' on 24th January, 2010 as per Advertisement Policy of Government of India through DAVP. The total cost of these advertisements was Rs.10,90,136/- .

It was brought to notice later that the picture of unnamed soldier in the advertisement was that of a former officer of the Pakistani Air Force. Upon this, Ministry of Women and Child Development has ordered an enquiry to look into the reasons for this inadvertent lapse.

MoUs with States to implement ICFS

1971. DR. T. SUBBARAMI REDDY:

MS. MABEL REBELLO:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) whether Government has finally signed Memorandum of Understandings with the 11 States for Rs. 1,073 crores to implement Integrated Child Protection Scheme (ICPS);

(b) if so, the details thereof and the main schemes that will be incorporated in the Scheme and the steps taken thereon; and

(c) by when, all the States and Union Territories have agreed to implement the Scheme?

THE MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH): (a) and (b) The Ministry of Women and Child Development has signed the Memorandum of Understanding (MoU) with 14 States Governments namely, Andhra Pradesh, Assam, Chhattisgarh, Goa, Gujarat, Kerala, Madhya Pradesh, Manipur, Nagaland, Orissa, Rajasthan, Tamil Nadu, Tripura and West Bengal for implementation of integrated Child Protection Scheme (ICPS). The details of the scheme can be seen at the website of the Ministry www.wcd.nic.in.

The Ministry has released Rs. 12.81 crores so far to four (4) State Governments, namely Andhra Pradesh, Madhya Pradesh, Manipur and Nagaland for implementation of the scheme. In addition, Rs.9.33 crores has been released to Childline India Foundation (CIF), Mumbai for running the Childline projects in the country.